

29.4.99

Shri D.N.Mishra Submits that four weeks time be allowed for filing Counter and Interim order may be continued till then. In view of this posted to 4.6.99 for final disposal at the admission stage. Counter, shall be filed in the meantime with copy to other side. Interim order to continue till then. No further time.

*S. J. Sam*  
Vice-Chairman  
29.4.99  
Member(s)

1.5.99

At the instance of Shri D.N.Mishra time till 7.7.1999 is allowed for filing counter after serving copy thereof on the petitioner as last chance. Counter filed beyond 7.7.1999 shall not be accepted by the Registry. Interim order to continue till then.

*S. J. Sam*  
VICE-CHAIRMAN

*S. J. Sam*  
MEMBER (JUDICIAL)

7.7.99

Learned Counsel for the petitioner Submits that he does not want to pursue the O.A. Heard Shri C.M.R. Murthy, learned Counsel for the petitioner and Shri D.N.Mishra, learned Standing Counsel. In view of Submissions made by the learned Counsel for both sides, this O.A. is disposed of for ~~being~~ <sup>not</sup> being pressed.

*S. J. Sam*  
Vice-Chairman

*S. J. Sam*  
Member(s)

for admission  
stay continuing

*S. J. Sam*  
Bench  
3/6